State of Bihar, for a further period of six months with effect from the 25th January, 1969."

The motion was adopted.

THE STATE AGRICULTURAL CREDIT CORPORATIONS BILL, 1968

THE DEPUTY CHAIRMAN: We now go to the State Agricultural Credit Corporations Bill, 1968. The time allotted for this measure is 2 hours. I hope the House will sit and finish this measure. We have decided in the Business Advisory Committee that as and when necessary we should sit till 6 P.M.

श्री राजनारायण (उत्तर प्रदेश) : माननीया, आप यह डिसाईड न भी करें तो भी नियमों के अंदर है।

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): Madam, on behalf of Shri Morarji Desai, I beg to move:

"That the Bill to provide for the establishment in the States and Union territories of Agricultural Credit Corporations and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

Let me at the outset briefly refer to the background leading up to the proposal embodied in the present Bill. The question of adequacy of agricultural credit has assumed vital importance in the context of our aim to achieve self sufficiency in food production as early as possible. The co-operative credit structure is to-day the main institutional agency for the provision of agricultural credit and there has been substantial growth in the quantum and share of their contribution to agricultural credit. The total volume of short and medium-term loans advanced by the primary agricultural credit societies in 1950-51 was of the order of Rs. 22.9 crores. It is estimated to have gone up to about Rs. 365 crores in 1966-67. The membership of co-operative societies has, during the same period, increased from 4.4 millions to 27.2 millions. The substantial increase has been possible through various measures taken during the last three Plan periods. While we have been making all-out efforts to strengthen the co-operative system, it came to our notice over the years that the development was somewhat uneven in the various parts of the country. We were concerned that agricultural credit should not suffer and we wanted that distinguished co-operators should have a look at the problem and suggest what could be done about it. An informal Group, which had on it some eminent co-operators, was set up by the Reserve Bank and the Group came to the conclusion that in those States where the co-operative credit system is weak, there should be Agricultural Credit Corporations to supplement the existing arrangements for provisions of credit to agriculturists. The finding of the Group was that the performance of the co-operatives in the States of Assam, West Bengal, Bihar, Orissa, Rajasthan and the Union territories of Manipur and Tripura was unsatisfactory on any reckoning and the Corporations should be set up in these States as a transitional arrangement. As the hon. Members would have noticed, the Bill makes a specific mention of the States and Union territories where the proposed Corporations are to be set up by the concerned State Governments and Union administrations. In the other States where co-operatives have potentialities of attaining their full stature, the States should devote their efforts to develop the co-operative system in those areas. We have, however, provided in the Bill that if any State feels that a Corporation should be set up in that State, it can be done with the prior approval of the Central Government.

The authorised capital of each Corporation will be Rs. 1 crore and Rs. 5 crores depending on the requirement of each State and Union territory. The share capital will be contributed by the Central Government (30 per cent), the State Governments (20 per cent.), the Reserve Bank (20 per cent) and the remaining 30 per cent will be allotted by the Central Government among the Food Corporation, the State Bank and its subsidiaries and other commercial banks. Though the share capital will vary between Rs. 1 crore and Rs. 5 crores the maximum funds in the form of borrowed capital and deposits will be 10 times the amount of paid-up capital and reserves and this can be increased to 15 times with the approval of the Central Government. The

[Shri Jagannath Pahadia]

Reserve Bank is being authorised to extend funds to the Agricultural Credit Corporations in the same manner as to a State cooperative bank. There is also a provision in the Bill enabling the Corporation to obtain refinance from the Agricultural Refinance Corporation.

Each Corporation will be managed by a Board Directors consisting of 7 persons. The Chairman and the Managing Director will be nominated by the Central Government, two directors by the State Government, one director by the Reserve Bank and two directors to be elected from the other eligible shareholders. The business and functions of the Corporation will be broadly similiar to those expected from the cooperative credit societies. It would provide short and medium-term loans for agricultural and allied operations to agriculturists and cooperative societies connected with marketing and processing of agricultural produce.

As I have mentioned, the proposed Agricultural Credit Corporations are being visualised as a sort of transitional arrangement and it is not the intention that it will permanently supplant the cooperative credit societies. The State cooperative bank will continue to operate throughout the State in regard to non-agricultural credit and it will also continue to operate in regard to agricultural credit in those areas where the cooperative agencies are viable. As and when the cooperative institutions are strengthened, the Corporation will withdraw from those areas and transfer its assets and liabilities to the cooperative societies. Provision has been made in the Bill for facilitating the transfer of assets and liabilities so that these functions can be smoothly taken over by the cooperative societies as and when this becomes possible. The Government of India set up a Working Group to draw up a model for the working of Agricultural Credit Corporations and it has recommended certain criteria for the consideration of the State Governments for demarcating the area and business between the cooperative credit agencies and the Agricultural Credit Corporation during the transitional period. We hope that, after the Bill has been enacted, expeditious steps would be taken by the State Governments to demarcate the areas between the cooperative credit societies and the Corporation so as to facilitate the smooth working of both these institutional agencies.

I have no doubt that the House would appreciate that the Bill is a positive and constructive step for strengthening the existing institutional agencies for agricultural credit. We have adopted a multi-agency approach to tackle the problem of agricultural credit. The commercial banks have started coming into this area and in course of time they will increase the volume of direct finance to agriculture. Nevertheless, the cooperatives will continue to be the main agency for the provision of agricultural credit. The present Bill is intended to remove a lacuna in the sphere of cooperative credit in certain weak areas until such time as a cooperative agency in these areas becomes viable. This is the idea which has moved us in bringing forward this Bill and I hope that this will have the fullest support from all the Members of the House.

With these words I beg to move that the Agricultural Credit Corporations Bill, 1968 as passed by the Lok Sabha, be taken into consideration.

The question was proposed.

THE DEPUTY CHAIRMAN: Each Member will have 15 minutes. We have got only two hours. Now, Mr. Niranjan Varma.

श्री निरंजन वर्मा (मध्य प्रदेश) : मंत्री जी ने विचारार्थ इस बिल को सदन के सामने प्रस्तुत किया है। इस पर हमारी मिश्रित प्रतिक्रिया है। कुछ धाराओं में तो निश्चित रूप से अच्छाइयां हैं लेकिन बहुत सी बातों में बिल को वे उतना अच्छा नहीं बना पाये जितनी कि आशा की जानी चाहिये थी।

इस सरकार को बीस वर्षों के पश्चात इस बात का पता चला कि कृषि की उन्नति के लिये कुछ धन लगाने की आवश्यकता है। इन बीस वर्षों में हमारी सरकार ने कृषि की तरफ कोई ध्यान नहीं दिया और उसका परिणाम यह हुआ कि हमारे यहां पर जो सबसे बड़ी, ज्वलंत समस्या कृषि की थी उसका निरंतर ह्रास होता चला गया। कांग्रेस की तरफ से कुछ महानु-

भाव यह कह सकते है कि कृषि का उतना ह्रास नहीं हुआ जितनी कि हमारी आबादी मे उन्नति होने के कारण यह समस्या विकराल रूप से हमारे सामने खड़ी हुई है। तब भी माननीया, हम आपका ध्यान इस तथ्य की तरफ आकर्षित करेंगे कि 1965, 66 में अमेरिका में जितना भी गल्ला पैदा होता था, जितना भी गेहू पैदा हुआ उसका एक बटा पांच केवल भारतवर्ष ने मगाया।

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

966, 67 में अमेरिका मे जितना गल्ला पैदा हुआ, जितना गेहू पैदा हुआ उसका चतुर्थांश भारतवर्ष के लोगों ने खाने के लिये मगाया। इससे ज्यादा बदनामी की बात ससार में और क्या हो सकती है कि हमारा भारतवर्ष बराबर एक राष्ट्र के ऊपर अवलबित रहे और वह राष्ट्र जब गल्ला देना बन्द कर दे तो हमारा राष्ट्र बीस वर्षो के बाद भी भूखे मरने की स्थिति में आ जाय। हमारे काग्रेसी मित्र शायद इस बात की दलील देगे कि बीस वर्षो में हमने पर्याप्त उन्नति की है। हम उनका ध्यान इस तथ्य की तरफ आकर्षित करेगे कि बीस वर्षो में कितनी उन्नति हुई है इस बात को अगर ध्यान दे कर देखा जाय तो उनका ध्यान हम पश्चिम जर्मनी, जापान और इजराइल की तरफ आकर्षित करेगे। ये वे क्षेत्र है जिन क्षेत्रों में पिछली लड़ाई के कारण बिल्कुल पूरी तरह बरबादी छा गई थी और लोगों को खाने का मोहताज होना पडा था। बीस वर्षो के बाद जिन मित्रो ने इन तीनो देशों की यात्राए की उनको मालूम है कि कृषि के मामले में भी ये देश बहुत आगे बढे हुये है। बीस वर्षों के बाद अगर बहुत से मित्र बहुत दंभ के साथ कहें कि हमने बहुत उन्नति की है इस विशेष मामले में तो हम समझते है कि उनका यह दंभ सही नही है और अपने स्थान पर उपयुक्त भी नही है।

अब हमारे यहां पर जो समस्याए है उन समस्याओं की तरफ भी हम ध्यान आकर्षित करना आवश्यक समझते है। एक बडी समस्या यह है कि खेतों में जो अन्न उपजाने की योजना है वह दो प्रकार की है। एक तो यह है कि जो पुराने ज़माने के हल बैल है उन्ही से खेती कर के उन्नति की जाय या यह कि जो नये प्रकार के खेती करने के औज़ार या यत्र है उनको हम ले ले और उन्नति करें। हमारा खयाल ऐसा है कि मंत्रालय ने इस तरफ अधिक ध्यान नहीं दिया। अगर मत्रालय अधिक ध्यान देता तो सभवत: यह नौबत नही आती कि आज से एक महीना पहले से जो एक बडा विवाद देश के सामने खडा हो गया है वह खडा नही होता। वह विवाद यह है कि कामर्स डिपार्टमेट और ऐग्रीकल्चर डिपार्टमेट, इन दोनो में इस बात की होड और प्रतिस्पर्धा है कि एक का काम दूसरा चलने नही देगा। उसी के कारण बाहर के देशों से हमारे देश में खेती करने के लिये जो ट्रैक्टरों का आयात हुआ वह अभी तक पूरी तरह से बंट नही पाया और न जितने ट्रैक्टरों की हमे आवश्यकता थी उतने हम बाहर से मगा पाये है। अच्छा होता कि ट्रैक्टरों की समस्या का समाधान करने के लिये इस बिल में कही कोई जिक्र आता और उसके लिये भी ऋण देने की व्यवस्था उतनी अच्छी तरह से और विस्तार के साथ की जाती जितनी कि आवश्यकता थी।

इसके साथ ही जो यह बिल लाया गया है इसमें डाइरेक्टरो की सख्या नियत की गई है। हमारा ऐसा खयाल है कि अभी तक जो हमें अनुभव प्राप्त है उसके आधार पर यह बात सही मालूम पड़ सकती है कि कांग्रेस के वह बड़े बड़े मित्र जो अपने धन्धे में असफल हो चुके है या जिन को कोई रोजगार नही मिला है अब इन सोसाइटियो मे इस बिल के अतर्गत बनने वाली जो डाइरेक्टरों की शृखला है उसमें उनको भरने का यत्न किया जायेगा। उदाहरण के तौर पर मै निवेदन करूं कि इसकी धारा 9 में यह बात बतलाई गई है कि डाइरेक्टरों में कौन कौन हो सकते है और किस किस प्रकार से होंगे। एक तो वह डाइरेक्टर होगा जिस को सेंट्रल गवर्नमेंट नामिनेट करेगी और जो बोर्ड का चेयरमैन

[श्री निरजन वर्मा]

होगा। इसमें कोई सन्देह का कारण नहीं रहना चाहिए कि ये महानुभाव देवतास्वरूप कांग्रेसी ही होंगे, दूसरा कोई नही हो सकता। उदाहरण के लिये अगर कोई हमारे मित्र यह कहें कि आपकी कल्पना किस तर्क पर आधारित है, तो हमारा कहना है कि एक तथ्य आज से दो दिन पहले एक प्रश्न के रूप में हमने पूछा था कि 5 वर्षों में ऐसे व्यक्तियों की संख्या बताई जाय जो यहां से यू० एन० ओ० के डेलीगेशन में कांग्रेस को छोड़ कर कोई दूसरा आदमी लिया गया हो, चयन किया गया हो या वहा पहुंचा गया हो। हमें बहुत विस्मय के साथ यह खबर सुनाई गई कि इस पूरे डेलीगेशन में, जब जब प्रतिवर्ष जाता है, कोई कांग्रेसी महाप्रभु ही वहां जाते हैं, कोई दूसरा नहीं लिया गया। हमें विश्वास है कि इसमें जो चेयरमैन महाशय होंगे वे भी बहुत बड़े आल इंडिया स्टेटस के कांग्रेस के पराजित नेता होंगे और उनको यह गौरव प्राप्त होगा कि वे उसके चेयरमेन बनें। इसी प्रकार दो डाइरेक्टर जो होंगे वे एप्रोप्रिएट गवर्नमेंट के द्वारा निर्देशित किए जाएंगे। उन दो डाइरेक्टरों में एक के लिए लिख दिया गया है कि जो उस विशेष क्षेत्र में विद्वान होगा उसका नामिनेशन होगा, लेकिन दूसरे के बारे में नहीं लिखा गया है। उसके लिए भी यह समझा जाना चाहिए कि वह भी कांग्रेसी शृंखला में बधा एक सदस्य होगा। फिर (सी) द्वारा रिजर्व बैंक को यह अधिकार दिया गया है कि वह एक नामिनेशन अपनी तरफ से करे। (डी) के बारे में हमें आपत्ति यह है कि अधिकतर संख्या चुने हुए डाइरेक्टरों की रखी जानी चाहिए थी, उसमें शेयरहोल्डरों की तरफ से केवल दो चुने हुए डाइरेक्टरों का प्रावधान किया गया है। अच्छा यह था कि नामिनेटेड सदस्य जितने होते उनकी अपेक्षा जो लोग चुनकर आए उनकी संख्या अधिक होती लेकिन बिल में ऐसा नहीं किया गया है। इससे इस सन्देह की पुष्टि होती है कि अन्ततोगत्वा सेन्ट्रल गवर्नमेंट नहीं बल्कि भारतीय कांग्रेस कमेटी अपनी तरफ से जिस प्रकार चाहेगी इस बिल के उद्देश्य को नष्ट करने के लिये कोई न कोई कार्य कार्यान्वित करती रहेगी। इसी प्रकार से —

> "a managing director, to be appointed by the Central Government and except in the case of first appointment, after consultation with the Board."

इसमें भी उसी प्रकार की नियुक्ति होने की ज्यादातर सम्भावना है।

अब इसकी धारा 12 में एक बात की ओर श्रीमान का ध्यान आकर्षित करना चाहूंगा। इसमें कारण बताएं गए है कि कौन-कौन से व्यक्ति डिस्क्वालीफाइड होंगे और कौन-कौन से व्यक्तियों को नहीं लिया जाना चाहिए। इसमें एक बात भूल से रह गई और वह यह कि इस कारपोरेशन में रहने के साथ जो बिजनेस से सम्पर्क रखेंगे, जो धन्धा करेंगे, उनको कभी नहीं लिया जाना चाहिए, उनको मौका नही होना चाहिए कि वे इसकी डाइरेक्टर श्रेणी में आएं। यद्यपि दबी जबान से इस बात को स्वीकार किया गया है और उसको, स्वीकार करने का एक धारा में कुछ उल्लेख है लेकिन उसमें बचत की सम्भावना रखी गई है। हम समझते है कि बिल में इस तरफ और ध्यान देकर यह कर दिया जाता तो अच्छा होता कि जो धन्धा करना चाहते है उनको डाइरेक्टर की श्रेणी में न रखा जाय।

फिर इसके अतिरिक्त धारा 16 में "Directors of Board or members of a committee not to vote in certain cases". कोई खास खास केसेज़ हों जिनमें उनका इन्टरेस्ट हो और जिनमें इन्क्वायरी हो रही हो तो उन मामलों में वोट नहीं करेंगे, कोरम में नहीं आएंगे और उनकी उपस्थिति कोरम में नही गिनी जायगी। इसका तात्पर्य यह है कि उन्होंने कुछ थोड़ी सी बात को स्वीकार किया है। हम यह चाहते थे कि जिनका कोई हित हो, कोई इन्टरेस्ट हो वे डाइरेक्टर की शृंखला में, श्रेणी में ही नहीं आने चाहिए।

आगे चल कर धारा 30 है, इसमें बताया गया है कि मीटिंग्स कितने दिनों में होंगी और—

"A general meeting of the Corporation shall be held at the Head Office of the Corporation within three months from the date on which the annual accounts of the Corporation are closed, and any other general meeting may be convened by the Board at any other time."

हम समझते है कि यह मियाद बहुत लम्बी है इसको दो महीने होना चाहिए था और इसके नीचे का जो प्राविजो है उसका एक महीना अपने स्थान पर सही है। धारा 44 मे बताया गया, है "Reserve Bank to submit report" इसमें, श्रीमान यह बताया गया है कि जैसे ही कारपोरेशन का जन्म हो जायगा तो तीन वर्ष के भीतर एक रिपोर्ट पेश की जायगी और उसके बाद प्रति तीन वर्ष के बाद रिपोर्ट पेश हुआ करेंगी। हमारा मन्त्रालय को सजेशन है कि यह बात सही नही है क्योंकि अपने देश मे भ्रष्टाचार बहुत अधिक पनप रहा है। यह आवश्यक है कि हम तीन वर्ष तक देखते रहे कि कैसी इसकी प्रगति है। इसलिए इसके जन्म से एक वर्ष मे पहले रिपोर्ट पेश करने के लिए कहा जाना चाहिए था और इसके पश्चात फिर तीन वर्ष में चाहे करते रहे।

एक बात इस सन्दर्भ में मै और निवेदन करूंगा। शासन का ध्यान इस तथ्य की ओर नही गया है। जितना लोन कृषि के लिए दिया जाता है गवर्नमेंट आफ इंडिया की ओर से वह 3 प्रतिशत 4 प्रतिशत ब्याज पर दिया जाता है, लेकिन सहकारी संस्थाओं के माध्यम से जाते जाते अन्ततोगत्वा वह 10-11 परसेंट ब्याज पर जाकर किसानो को मिलता है। गवर्नमेंट को इस बात का ध्यान रखना था कि जो आप हमें सहायता पहुंचाना चाहते है, एग्रीकल्चरिस्ट क्लास को, कारपोरेशन को आपने एक करोड़ से बढाकर 5 करोड का ऋण दिया है, वास्तव में कृषकों को उसी मात्रा में लाभ पहुंचना चाहिए था, जिस मात्रा में आप उनको लाभ पहुंचाने का उद्देश्य रखते है।

इस प्रकार से यह मिश्रित बिल है। इसमें कुछ अच्छी बातों का समावेश है, लेकिन बहुत सी त्रुटिया है जिनको दूर करने के लिए सरकार ध्यान देगी, ऐसी हमारी आशा है।

SHRI G. R. PATIL (Maharashtra): Mr. Vice-Chairman, this is a misconceived measure which has been brought before the House. Looking to the provisions of this Bill, clause 3 states that a State Agricultural Credit Corporation shall not be established except in the States of Orissa, Assam, Bihar, Rajasthan and West Bengal and the Union Territories of Manipur and Tripura. Nowhere in this Bill it has been mentioned as to why only in these five States and the two Union Territories this State Agricultural Credit Corporation is to be set up. The reason given by the Deputy Minister is that the working of the cooperatives, particularly in these States and the Union Territories, is not satisfactory and therefore a Study Group was appointed by the Reserve Bank and as per the recommendations of that group this Bill has been brought forward before the House. I may point out that while the Study Group which was set up by the Reserve Bank considered the entire working of the cooperatives in these States, it has relied on the figures for the years 1961 and 1962. The Deputy Minister also stated in the House that the cooperatives in the country as a whole are making tremendous progress and assuming that in the particular years 1961 and 1962 or prior to those years the working of the co-operatives might not have been satisfactory, still, can it not be said that by and large it was the policy of the Government to see that as far as agricultural credit is concerned, it shall be disbursed only through co-operatives and now there is a deviation and that is, by setting up the Agricultural Credit Corporation the Government hopes that the needs of the agriculturists will be properly met. I may point out here that the basis on which the Study Group has made these recommendations is not correct in the sense that the co-operative movement in the concerned States started very late. In Rajasthan and Orissa for example I can say there was no co-operative movement worth the name prior to independence. Even after independence it took time to initiate and promote the movement and in the other States also the position was more or less the same.

[Shri G. R. Patil]

Another glaring thing is that during the past ten or fifteen years or prior to 1961-62 we had not taken into consideration two important factors; *i.e.*, after the partition of the country at the time of independence the two subsequent aggressions by China and Pakistan proved to be two big checks to the co-operative movement and secondly the land tenure system in these States also had not been taken into consideration. Though legislation had been passed for the abolition of the zamindari still zamindari was in existence and as per the existing rules of the Co-operative Societies Act the tenants were not entitled to get any loans and whatever amount they got they could not repay that and therefore it was thought that bad debts were mounting and the working of the co-operatives in these States was not proper. So far as these two States of Orissa and Rajasthan are concerned it is a well known fact they had always either floods or times of scarcity and sand-wiched between these two calamities it was not possible for the agriculturists of these States to repay their loans in time and the Reserve Bank also never came forward to help the Apex Co-operative Banks to see that these short-term loans which were not being repaid by the agriculturists because of famine or flood everywhere are converted into medium-term loans. Had this facility been given to them I am quite sure the working of the co-operatives even in these States would have given a different picture altogether. By the creation of such Agricultural Credit Corporations I am not sure that the demands of the farmers in these States will be properly met. Now the hon. Deputy Minister made it clear that this is only for a transitory period during which these Agricultural Credit Corporations will be functioning and as and when the working of the co-operative improved in these States and Union Territories the entire finance and the work will be transferred to the co-operatives. My humble submission is that according to clause 44 of the Bill the Reserve Bank has to submit a Report after three years from the date of commencement and thereafter, every three years till such time as the Central Government may direct. So at least for a period of three years these Agricultural Credit Corporations are bound to stay. In the same area if there are more than two or three agencies advancing money to the agriculturists I am quite sure the co-operatives particularly will vanish from the scene. Therefore my humble suggestion to the hon. Deputy Minister would be instead of establishing such Agricultural Credit Corporations the Government should come forward to help the Apex Co-operative Banks whereby they could strengthen the entire co-operative structure in these States. I may say in Maharashtra some 15 to 20 years back when the central co-operative banks were not so powerful, were not so strong, the State Co-operative Bank opened its own branches and lent its personnel to the central co-operative banks which were weak and thereby they catered to the needs of the area and as and when the central co-operative banks became strong they handed over the entire finance and the work to the central co-operative banks. Now I fail to understand why instead of going to the help of the Apex Co-operative Banks the Government comes forward to set up these Agricultural Credit Corporations. Now as per clause 19 of the Bill, subject to the provisions of this Act the Corporation may transact the following kinds of business, namely, the granting of loans and advances, repayable within a period, not exceeding five years, to agriculturists, agricultural marketing societies, agricultural processing societies, Central Co-operative Banks, co-operative farming societies or primary agricultural credit societies for agricultural operations. That shows that even direct advances to agriculturists could be made by these Corporations. Now when the Study Team's Report was submitted to the Government the idea of the commercial bank entering into the field of agricultural credit was not at all visualised. Now there will be three or four agencies operating in one State, the commercial banks, the State Co-operative Bank and the Agricultural Credit Corporation. And our experience is that such agencies established, manned and controlled by Government bureaucracy do not meet the needs of the farmers properly because though there are the rules and regulations there are so many other factors which delay the disbursement of the loans to the farmers. The same thing will happen in the case of these Agricultural Credit Corporations also because they will also be guided by the bureaucracy and working on the same lines. Therefore when there is a democratic set-up at the village

level which was submitting regularly the credit statements, disbursement statements, etc. and when the Central Co-operative Banks used to examine their work and then sanction the loans, even then there used to be delay in disbursements of loans; and I am not quite sure how this Corporation established in a State with some branches of its own will be able to improve matters. It is our common experience that whenever money has to be disbursed by such agencies so many factors come in and cause delay. The entire structure and constitution of the Corporation as envisaged in the Bill also shows that out of seven directors only two are to be elected directors and that too by those banking companies which will contribute 30 per cent of the share capital; otherwise the Chairman and the Managing Director, one Director from the Reserve Bank of India and two from the State Government will all be nominated. I therefore humbly submit to you, Sir, that this will not at all strengthen the co-operatives ; on the contrary it will pave the way for the vanishing of the co--operatives in these States. If there had been mistakes committed by the co-operatives the Government should come forward and rectify them. Now we have invested hundreds of crores of rupees in the public sector and simply because the public sector has failed do we say that we should entrust the whole thing to the private sector? Certainly we do not do that and here also I will submit that even assuming that the co-operative movement was weak in these States it would not be wise on the part of the Government to se up such Agricultural Credit Corporations by which the democratic set-up at the village level which has been functioning for the last so many years will come to an end. Therefore I humbly submit that the hon. Deputy Minister should kindly reconsider this matter. Even the Report of the All-India Rural Credit Survey Committee which was published in 1954 has mentioned one glaring fact that if the co-operative movement fails in this country the hope of rural India fails. I am afraid the Government is taking such steps by which the co-operative movement in this country will fail. The hon. Minister should therefore withdraw this Bill and have another Bill if necessary. If at all it is the desire of the Government to have this for a transitory period they should make it clear; no such mention has been made in this Bill at all. Only one last thing I want to say. As these Corporations are coming into existence as per the recommendations of the Study Team appointed by the Reserve Bank of India and the entire review of the working of these Corporations is to be done by the Reserve Bank of India, the Reserve Bank is never likely to come forward and say at a later date that the assets and business of the Corporations should be transferred to the co-operatives.

Therefore, once again, I appeal to the Minister and request him to withdraw this Bill and bring forward a comprehensive Bill and at least see that the interests of the co-operative movement in this country are safeguarded. Otherwise, I am quite sure that during the course of the next two or three years the entire co-operative movement in the States, which is controlled by the poeple for their own economic upliftment, will come to an end. Thank you.

SHRI BALACHANDRA MENON (Kerala): Mr. Vice-Chairman, I do not think that the State Agricultural Credit Corporation is going to be of much help to the areas which it is intended to serve. Why do I say so? It is because these are the old zamindari areas where landlordism continued to have its grip, where fake land reforms have taken place, where the old landlords have converted themselves into rich peasants and where the poor, real peasants have been driven out of their holdings. These are the areas where you do not want the co-operatives to come up, where you want the credit societies to advance money so that real, rich peasant farming is established. It is that rural base you are going to create. It is the land monopolists of a new type which you are going to create, the counterpart of the monopolists which you have created during the last twenty years in the industrial field. This is what you are going to do. Now, let us see to whom this help is given. It will help in granting loans, advances, etc. to agriculturists, to agricultural marketing societies, etc. To the individual agriculturist to the co-operatives, to everybody these loans will be granted and who are these agriculturists? They are the very people who are your old landlords who under a new form have become rich peasants. These are the people who will be helped. That is why I say that this is not going to be

[Shri Balachandra Menon]

of help to the cultivator. Of late, there has been a series of legislations which are only intended to help these richer sections, these very sections who have been responsible for the rich peasant economy growing in our rural sector, similar to the monopoly sector which is there in the industrial field.

It is said in clause 44 that the Reserve Bank will submit a report to the Government after the expiry of three years. Then, I know what it will do. It will say: We have lent money. We have built up a very strong economy and things are going on very well. The self help movement will have absolutely no place in your new scheme of things. The path that we want to choose of a non-capitalist development is every day being attacked. Every day new legislation is being brought forward to help big monopolists. You have defined agricultural operation. What is it? I do not know whether plantations will not be helped by this. It can be. Big plantations, rich peasants will all be helped. The poor peasant will be bought over from the very advances the corporation makes. Instead of that, if you have strengthened the poor agriculturists helped them to come into co-operatives, helped them to have better farming societies, if you have stabilised the rural sector that way, if you have done all that, certainly it will help in a non-capitalist path of development. But that is not what is going to be. This is a conscious attempt and a dangerous attempt and the result will be the ruination of the economy of our country in the interests of a few. Should that be allowed? I want you to seriously consider it. You must seriously think even now at this stage how the development of our country should take place. All along you have failed. After independence you never had a clear social objective. The result is that you have strengthened the Tatas and Birlas. You never had a clear understanding of land reforms. You have helped land monopoly down below. The result is that the poor agriculturist will be driven out. They will come to the towns. They will crowd the various towns. There will be huge unemployment in the towns. It will be a social problem for you which you cannot face and which you will never be able to face. It is going to be a danger to you. Please realise it. It is this section which is going to be the biggest danger. Driven out of their homes from various areas, they have no moorings. Coming out of their family homes, people migrate. By coming together even their language is lost. Children belonging to some of them even do not know their mother tongue. The language is different from the area to which they migrate. New social tensions are created. This is what I want you to remember. So, if your idea is to help the agriculturist, strengthen the co-operative sector, as the previous speaker has put it. He is correct. I also plead on the same lines. He has an understanding of what the social path should be. You do not have an understanding of it. That is the difference. I am not speaking about that side or this side. I am only speaking of your failure to have a correct perspective. Are you prepared to do it even now? Why should you strengthen the very people who will be a danger to you—to the very democratic set up. Why not strengthen the co-operatives? Send your best instructors. Have more co-operative colleges. Have your best students taken as co-operative instructors. Teach them how to build up the co-operatives. That is the way to strengthen the rural base. If you do it, you will help to establish a new order in this country. Have you the courage? That is all what I wanted to say.

SHRI P. CHETIA (Assam): Mr. Vice-Chairman, at the very outset I should like to express my profound misgivings about the provisions of this Bill. I do understand the desire of the Government to extend facilities to farmers in the States where the co-operative movement is weak, with the object of boosting up agricultural production in the country.

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair]

I admit that it is a laudable object, but at the same time I would like to ask, before bringing forward this Bill, whether the Central Government took the consent of the respective State Governments. I should like to say so as West Bengal and Bihar are concerned, there is no Government of the chosen representatives of the people. There is President's Rule in these two States. So, whatever be the desire of the Central Government, they will simply fall in line with the directions of the Central Government. In the case of these two States the consent of

the State Government is meaningless absolutely. So far as the State of Assam is concerned and also Orissa and Rajasthan, I do not know whether the Central Government sought the consent of these Governments. I should like to say that some ten years back, so far as Assam is concerned—and I come from that part—there was a directive from the Reserve Bank to the State Government that since the co-operative movement in Assam and the neigbouring States such as Manipur, Tripura, etc. was weak, compared to some other Western States, where the co-operative movement was very satisfactory, all the co-operative credit societies should be revitalised and reorganised so as to extend their coverage to the entire rural areas, as far as possible by organising service societies in each Gao Panchayat area. But an attempt was made by the State Government to achieve this objective, but the steps taken for reorganisation and revitalisation of the co-operative credit movement unfortunately failed far short of the magnitude of the problem with the result that the target could not be achieved.

There is one fundamental objective with which I fully agree with the Government. That objective is that naturally the Government have the responsibility to see that all creditworthy farmers and agriculturists should be provided with credit facilities and service so that they can overcome the handicap or hurdle to boast up agricultural production. But on account of the failure on the part of the Government to reorganise and revitalise the condition of the co-operative societies, the co-operative movement as it is functioning in Assam is still being unable to shoulder the entire responsibility of providing credit to all deserving farmers due mainly to unhappy overdue position of the co-operatives. To do away with such difficulties and hurdles the present Bill has been brought before the Parliament by the Central Government in form of State Agricultural Credit Corporations Bill. Although the objective is certainly laudable, after this State Agricultural Credit Corporations Bill comes into operation in the actual field, the following things will happen :

The co-operative credit societies will have little scope to develop and their existence will be jeopardised and such societies will detract the farmers from

The co-operative credit societies which are running with overdues will not be able to recover the arrears from members.

The responsibility and development of co-operatives, issue of loans to farmers and recovery of such loans now solely depend upon the co-operative societies themselves. Now after the Corporation comes into the field, it is inevitable that the responsibility and the coverage of the field with credit and the recovery thereof will rest in the State Government.

Hence, if the Government had come forward to reorganise the co-operative credit movement in the eastern region in the scheduled time as proposed by the Reserve Bank in 1956, the difficulties in organising credit societies and extending the facilities to creditworthy population in rural areas would not have been there, as it is alleged to exist today. Then again, if there are considerable overdues to be recovered from farmers, under the present co-operative laws and by-laws the legal process of recovery of such overdues is a very lengthy and cumbersome process which takes a very considerable time. But in the case of credit facilities extended by the proposed State Agricultural Credit Corporation the responsibility of the recovery of the loans issued by the Corporation will be the responsibility of the Government, and such loans can be recovered in no time according to the provisions of the present Bill. The cumulative effect of this Bill will be that the co-operative movement in the eastern region will be given a death blow by this State Agricultural Credit Corporation.

Then again, if we look into the state of affairs of the co-operative credit societies of Assam, I would like to give some figures. In Assam, agricultural credit and societies in 1955-56 were 1973. Such societies increased to 5,453 in 1964-65. The total number of societies in 1955-56 was 4,349, and the total number of co-operative societies was 9,000 in 1964-65, of which agricultural credit societies were 5,453. Then again, so far as the membership was concerned, the membership in 1955-56 was 40,000, but in 1964-65 it rose to 3.36 lakhs. Then again, the total loan in the First Plan period advanced by the primary credit societies

[Shri P. Chetia]

Plan period it was Rs. 45.2 million. In four years of the Third Plan it declined to Rs. 11 million. This was mainly due to heavy accumulation of overdues at primary and intermediate levels.

Then I come to other figures. Loans advanced to farmers in Assam by primary credit societies, in 1950-51 the figure was Rs. 75,000; in 1955-56 it was Rs. 75,17,000. In 1957-58 it was Rs. 1,31,06,000. In 1959-60 it was Rs. 66,88,000. In 1960-61 it was Rs. 41,90,000. In 1961-62 it was Rs. 29,45,000. In 1962-63 it was Rs. 29,33,000. In 1963-64 it was 16,36,000. In 1964-65 it was Rs. 35,21,000. From these figures it is evident that so far as the co-operative movement in Assam is concerned, it is thriving well. But in spite of that the Government is proposing to bring the Agricultural Credit Corporations Bill with the idea of doing away with the co-operative societies in Assam. In this regard I would like to say that although so far as the provisions of the Bill are concerned it has been stated that the Centre will have no say in the matter, so far as the Board of Directors is concerned except two Directors the other Directors entirely more or less will be nominated by the Reserve Bank and the Central Government. Although the name of the Bill is given as State Agricultural Credit Corporations Bill, yet it is virtually a Bill to be controlled by the Central Government and the Reserve Bank. In view of this, I would like to suggest that the Government should refer the Bill to a Joint Select Committee of both the Houses. Instead of bringing the Bill in hot haste, I would like to suggest that the Bill should be referred to a Joint Select Committee and should be thoroughly discussed and thoroughly thrashed out.

With these words I oppose the motion.

5 P.M.

श्री राजनारायण : श्रीमन्, मैं इस बिल के उद्देश्य का तो समर्थक हूं मगर इस के जो खंड खंड है उन का विरोधी हूं और मैं ऐसा समझता हूं कि इस सरकार का दिमाग सड़ गया है। इस सड़े हुये दिमाग से जितनी चीजें निकालेंगी सब खराब होंगी। लेनिन ने एक वाक्य कहा था कि पूंजीवादी सरकार के दिमाग से जितनी भी बातें निकलेंगी या उस के द्वारा जो भी कदम उठाया जायगा उस से उन्हीं का भला होगा जो संपन्न और सत्ता वाले हों। उस लेनिन के वाक्य को यहां पर भी लागू कर लो। इस विधेयक को छान डालिये और इस को छानने के बाद हम को कहीं एक धारा बता दी जाय जिस धारा की तह में गरीब, किसान, मजदूर या छोटे किसान का भला होता हो। कहीं भी नहीं मिलेगा। उस से कोई मतलब ही नहीं। इस से भी उन्हीं लोगों का फायदा हो जायगा जो सरमायेदार हैं, पुराने ताल्लुकेदार हैं, जिन के पास बड़े बड़े जमीनों के टुकड़े हैं, वही कुछ मिल मिला कर के अपना पैसा बांट लेंगे। मगर सामान्य साधारण किसान का कोई भला नहीं होने वाला है। मैं समझ नहीं पा रहा हूं कि जिस सरकार का उद्देश्य देश को अन्न में निर्भर बनाना हो वह सरकार इस ढंग का विधेयक कैसे ला सकती है कि उद्देश्य कुछ और धारायें कुछ। दोनों विपरीत दिशा में जा रही हैं। इस का उद्देश्य और इस की धाराओं में 36 का संबंध है 63 का नहीं। इस लिये हम ने बहुत ध्यान से इस को पढ़ा। ऐसा कोई विधेयक आये जो इस देश को निर्भर बनाने वाला हो और जिस से देश के अन्न के उत्पादन में बढ़ोत्तरी हो और इसी लिये हम ने आप को एक संशोधन लिख कर भेजा था। मगर चूंकि आप ने अपने को कायदे कानून की जंजीरों में इतना जकड़ रखा है कि उन जंजीरों से आप थोड़ा भी निकल नहीं पा रहे हैं यद्यपि मैं होता तो मैं उस को देर नहीं मानता क्योंकि जब तक वोटिंग न हो जाय और जब तक यह विचार हो रहा हो तब तक संशोधन आ सकता है। राज्य सभा में यह भी प्रथा है कि जो सेलेक्ट कमेटी में जाने का संशोधन रखता है वह पहले नहीं बोलता है। संशोधन आ जाता है, उस पर विचार होता है और आखिर में उस को बोलने का मौका मिलता है। हमारी विधान सभा में ऐसा होता तो हम मान जाते कि यह बात ठीक है क्यों कि विधान सभा में जो सिलेक्ट कमेटी में ले जाने का संशोधन रखता है

बात कह लेता है तब दूसरे लोगों को कहने का मौका मिलता है। मगर यहां उलटा है। फिर भी आपने लिख दिया कि तुम्हारा सशोधन देर से आया इस लिये अमान्य है। मैं फिर भी सादर साग्रह निवेदन करूगा, करबद्ध प्रार्थना करूंगा इस सरकार से कि वह इस विधेयक पर चाहे प्रवर समिति में, चाहे सयुक्त प्रवर समिति में ठडे चित्त से विचार करने का अवसर प्राप्त कर ले। अगर ठडे चित्त से विचार करने का अवसर यह सरकार प्राप्त करेगी तो मुझे पूरा पूरा यकीन है कि यह विधेयक मूलतः परिवर्तित रूप मे अपने उद्देश्य को प्राप्त करने मे सफल हो पायेगा, वरना नही। इस लिये मै इस विधेयक का इस में विरोधी हु।

श्रीमन्, मै चाहता हू कि ऐसा विधेयक आये कि यदि कोई निगम बने और उस निगम के पास कुछ पैसा हो तो यह देखा जाय कि वह पैसा कहां खर्च हो। पहले जो भूमिहीन है और जो श्रम शक्ति को रखने है, दूसरा काम नही करते है, बराबर खेती में लगे रहते है, उन भूमिहीनों को उस राज्य की हैसियत के मुताबिक जितना ऊसर, पडती बजर, पानी मे भरा तराई भामर का इलाका है उसको वितरित करने की एक मशीनरी बने और उस मशीनरी को चलाने में पैसा खर्च हो। पहला यह है और अगर यह सरकार इसको ले आये तो मै पूरे दिल से, प्रसन्नता के साथ सरकार का साथ दूगा। मै चाहता हू कि यहां पर ऐसा एक विधेयक आये जो किसी ऐसे निगम की स्थापना करे जो अपने धन से सारे देश में एक अन्न सेना भरती करे। उस अन्न सेना में केवल उनके खाने पीने और उनके पहनने की व्यवस्था हो। वह अन्न सेना जो जमीन फालतू हो और जो कृषि योग्य हो, कृषि के काम में लाई जा सकती हो उस जमीन को तोडे और उस जमीन में खेती करे और उसके बीज का, उसके खाद का और उसके पानी का इन्तजाम सरकार करे उस निगम के पैसे से और जब अन्न पैदा होने लगे तो उसी स्थान पर उनके परिवार को बसा भी दे। मै ... कि अगर यह सरकार सही में इस देश को आत्मनिर्भर बनाना चाहती है या उसकी तनिक भी इच्छुक है तो ऐसी व्यवस्था रखने वाला कोई विधेयक यहां पर लाये। मै चाहता हू कि यह सरकार ऐसा एक विधेयक यहां पर लाये जो किसी निगम के पैसे को खर्च करने की व्यवस्था करे खेत मजदूरों पर। वह खेत मजदूरों की एक निम्नतम मजदूरी बांधे और उस मज़दूरी से कम हरगिज़ उन खेत मजदूरों को न मिले। आज कुछ राज्यों में निम्नतम मज़दूरी बंधी हुई है, लेकिन वह निम्नतम मजदूरी उनको मिल नही पा रही है। श्रीमन्, मै चाहता हूं कि यह सरकार एक ऐसा विधेयक लाये जिस विधेयक में एक निगम बने और उसके रुपये के लिये प्राथमिकता बन्ध जाय कि यह रुपया लघु सिंचाई योजनाओं पर खर्च होगा। 1946 से यह नारा डा० लोहिया ने दिया था कि एक घटा दो देश को। उनका यह नारा था कि नहरें खोदो, बांध बनाओ और देश की पैदावार बढाओ। यह नारा हर जगह सोशलिस्ट पार्टी के दफ्तर में टंगा हुआ था। यहां से नजदीक ही सौ मील के अन्दर बुलन्दशहर जिले में एक दिन सदस्यगण चले। बुलन्दशहर में हम लोगों ने देश के लिये एक घटा जनता का श्रम लिया और एक छोटी सी नहर खोदने लग गये। अब उस नहर के प्रभाव को महत्वहीन करने के लिये जनता के श्रम को महत्वहीन करने के लिये बुलन्दशहर मे काग्रेस पार्टी की ओर से एक बडा भारी आयोजन हो गया। वहा प० जवाहर लाल नेहरू को ले जाया गया और चादी के फावडे से उनसे एक जगह एक गड्ढा खोदवाया गया कि यहा से एक नहर खोदी जायगी। हमने जितनी नहर खोदी थी उसकी तो मरम्मत नहीं हुई और चादी के फावडे से एक गड्ढा खोद दिया गया। श्रीमन्, आप को पता होगा कि पुराने तालाब, पुराने कुए भट गये है, उनमे पानी नही है। मै चाहता हू कि जो निगम बने उसमे इस बात की प्रमुखता दी जाय कि जितने पुराने तालाब है, जितने पुराने कुए है, जितने पुराने खदक है उनको खोद कर के उनमे पानी सुरक्षित करने की योजना बने और उसपर उसका पैसा खर्च हो। बिना पानी की व्यवस्था

[श्री राजनारायण]

किये हुये, बिना सिंचाई की व्यवस्था किये हुये अगर यह सरकार चाहती है कि विदेशी ऋणों को ले कर या विदेशी कोलैबोरेशन में फर्टिलाइजर के कारखाने खोल कर खाद की मात्रा बढ़ा दें तो उससे देश में अन्न की पैदावार की बढ़ोत्तरी नहीं होगी। इस सरकार के दिमाग़ में यह साधु सम्मति क्यों नहीं घुसती है कि अन्न की पैदावार कैसे बढ़ सकती है। एस० डी० मिश्र साहब इस बात को जानते होंगे कि उत्तर प्रदेश में पूरे आंकड़े सरकार के पास उपलब्ध हैं कि कुएं के पानी से जो सिंचाई होती है उसमें अन्न के उत्पादन की मात्रा ज्यादा होती है। क्यों? हम बता दें। नहर का पानी यह नलकूप का पानी जो हल्ला बोलकर आता है उससे कहीं कहीं नुकसान भी होता है, मगर अभी तक यह सरकार उसको सुन नहीं रही है। हमारे बुजुर्ग थे, यद्यपि अपनी वृद्धावस्था में कांग्रेस में ही रह गए, लालच आ गई थी, बाबा राघव दास, उन्होंने एक तालाब खोदो, आन्दोलन चलाया था, जितने आसपास के तलाव थे वहां वे जाते थे और लोगों को ले जाकर तालाब खुदवाते थे। हमारे यहां डेढ़ मील की खाई है बनारस राज्य की खाई है, उसके लिए भी आए, डंका बजा, नोटिस आया कांग्रेस की ओर से कि मंत्री बुलाया जायगा। तब वहां पर वह तालाब खोदने का अभियान चला। वह भी साल भर चल कर ठप्प हो गया। बढ़िया काम था लेकिन बढ़िया काम को करने का तरीका गलत था। तो मैं कहना चाहता हूं कि इस अवसर पर कोई विधेयक आए अन्नोत्पादन को बढ़ाने के नुक्तेनजर से, वह इन बातों से सम्पन्न हो तब तो कुछ काम होगा, नहीं तो यह नौटंकी होगी कि कुछ मम्म, फुफ्फा, दामाद को खिलाने का एक साधन बन जायगा।

श्री निरंजन वर्मा : नौटंकी का मतलब ?

श्री राजनारायण : डाइरेक्टर बनेंगे, निगम बनेगा, ऊंचे-ऊंचे . . .

श्री जनवम्बी प्रसाद यादव (बिहार): नौटंकी में भी तो कम्पनी होती है।

श्री राजनारायण: एक दफ्तर खुल जायगा, हर राज्य में दफ्तर खुल जायगा, काम कुछ होगा नहीं, सब ठप्प हो जायगा। इसलिए मैं अब भी चाहता हूं और इसीलिए मेरी दृष्टि बराबर अपने मंत्री पर है कि अगर यह मंत्री जरा सा भी आंख से इशारा कर दें, भृकुटि से भी तो उनकी भृकुटि विलासिता को देखकर मैं इस नतीजे पर पहुंच जाऊंगा कि वे इसे प्रवर समिति में ले जाएंगे लेकिन इतना तर्क देने के बाद भी मैं कारण नहीं समझ पा रहा हूं कि मंत्री महोदय अपने दृष्टि से क्यों नहीं स्वीकृति देते कि हमारे इस सुझाव को सरकार खुद मान लेगी कि इसको या तो प्रवर समिति में ले जाने की बात करे या इसको वापस ले ? वापस ले तो दूसरा विधेयक यहां पर अच्छी तरह से लाया जा सकता है।

अब हमारी एक बात इसमें और है।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : श्रीमन, मैं आपको बता दूंगा कि दो घंटे का समय है, 8 व्यक्ति बोलने वाले हैं, आप खुद जानते हैं। दो घंटे में अगर 8 से भाग देंगे तो जितना समय आएगा वही आपका समय है।

श्री राजनारायण : श्रीमन, अभी कितना बाकी है ?

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : 15 मिनट हो गए, अब आप समाप्त करें।

श्री चित्त बसु : (पश्चिमी बंगाल) : यह समाजवाद भी है।

श्री राजनारायण : मैं यह देख रहा हूं कि हमसे कोई ज्यादा बोले हों . . .

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : कोई नहीं बोले।

श्री राजनारायण : हम बराबर घड़ी देख रहे हैं। हम नियम के बहुत बड़े पाबन्द हैं। हम अपनी घड़ी को देखते रहते हैं कि अधिकतम कितनी देर तक बोलना है।

उपसभाध्यक्ष (श्री महावीर प्रसाद भार्गव) : तीन मिनट में खत्म कर दें।

श्री राजनारायण : दो मिनट तो आपने खत्म कर दिए।

तो हमारा एक प्रश्न है माननीय मंत्री जी से कि वे यह विधेयक क्यों लाए? इस विधेयक से अन्न के उत्पादन में कोई वृद्धि नहीं होगी।

एक बात और देखी जाय। अब मैं चाहता हूं कि यहां पर एक ऐसा विधेयक आए जो भूमि के संरक्षण की व्यवस्था करने वाला हो। श्यामधर जी मिश्र यहां पर विराजमान है। अगर इस सरकार के पास कोई आंकड़ा हो तो यह सरकार हमको दे कि सारे देश में इस समय जमीन के छीजने की रफ्तार क्या है, जमीन किस रफ्तार से छीज रही है। उस जमीन को छीजने से बचाने की योजना सरकार की क्या है। श्रीमन, चौथी पंचवर्षीय योजना के आकार में, जो चौथी पंचवर्षीय योजना का पहला प्रारूप निकला था, उसमें 200 लाख एकड़ जमीन को संरक्षित करने की योजना थी। श्यामधर जी मिश्र जानते हैं कि मुश्किल से दस साल की योजना बनी और 11 लाख एकड़ जमीन संरक्षित हुई, इसके आगे नहीं बढ़ पाई। कोई स्कीम ऐसी बने, अगर पैसा भी खर्च हो तो उसमें प्राथमिकता दे दी जाय कि जमीन के संरक्षण की योजना पहले होगी। सारे देश में अगर आंकड़ा ठीक है तो करीब 35 करोड़ एकड़ जमीन पर खेती है और करीब 7 करोड़ एकड़ जमीन पर पानी है—सरकार अपने आंकड़े को सुधारे–26 करोड़ एकड़ जमीन बिना पानी के है आकाश के सहारे, पानी पड़े तो खेती और सूखा पड़े तो गई। तो इस 26 करोड़ एकड़ जमीन को सिंचाई में लाने का विधेयक आए, उसके लिए पैसा देने की बात हो, निगम बने, उसके लिए हमारा विरोध नहीं होगा।

एक बात हमारे मित्र, श्री वर्मा जी ने, बताई कि इससे कुछ ट्रेक्टर वगैरह भी दिए जाएंगे। हम चाहते हैं कि कृषि मंत्री भी यहां होते हो तो [illegible] से सम्बन्धित है। हो सकता है कि वित्त मंत्री महोदय को इसकी जानकारी न हो, मगर मैं जानना चाहता हूं कि हमारे देश में 50 हार्स पावर के ट्रेक्टर कितने हैं, आज हमारे देश में 25 हार्स पावर के ट्रेक्टर कितने हैं, और जो किसान चाहता कि उसको 25 हार्स पावर का ट्रेक्टर मिले उसके मिलने में दिक्कत क्यों हैं? एक बहुत जबरदस्त यहां पर गोलमाल है। 50 हार्स पावर का ट्रेक्टर रशा दे रहा है। उसकी कीमत कम है दूसरे देशों के ट्रेक्टरों से जो कम हार्स पावर के हैं, उनकी कीमत ज्यादा है, मगर रशा से ट्रेक्टर क्यों नहीं आ रहे हैं? (*Time bell rings*) श्रीमन एक मिनट। सुनो भाई पहाड़ियां, रशा से ट्रेक्टर इसलिए नहीं आ रहे हैं क्योंकि रशा की सरकार यह कहती है कि हम किसी व्यक्ति विशेष को ट्रैक्टर देंगे और जिन व्यक्ति विशेष के जरिए ट्रेक्टर अब तक बांटे जाते रहे हैं उन्हीं के जरिए ट्रेक्टर बांटे जाएंगे, तब हम ट्रैक्टर देंगे। श्री जगजीवन राम ने कहा 'नहीं' मैं चाहता हूं एग्रो इंडस्ट्रियल कारपोरेशन करे, एग्रो इंडस्ट्रियल कारपोरेशन जो बना है उसके जरिए ट्रेक्टर बांटे जायं। रशा की सरकार ने इनकार किया। क्यों? इसमें एक राज़ है। जो व्यक्ति उस ट्रेक्टर का वितरण करते हैं उनसे पार्टी की साठगांठ होती है। पार्टी की सांठगांठ को तिरछे घुमा कर चलाने के लिए जो अपने को समाजवादी मुल्क कहता है, जो कोआपरेटिव को प्रेरणा देता हो वह मुल्क क्यों इस पर जोर दे कि व्यक्ति विशेष के द्वारा ही वितरण होगा तभी हम ट्रैक्टर देंगे, एग्रो इंडस्ट्रियल कारपोरेशन के द्वारा ट्रैक्टर बांटने के लिए नहीं देंगे।

उपसभाध्यक्ष (श्री महावीर प्रसाद भार्गव) : राजनारायण जी, व्यक्ति विशेष कोई ज्यादा टाइम नहीं ले सकता।

श्री राजनारायण : इसलिए मैं कहता हूं, कि व्यक्ति विशेष के मार्ग में अनावश्यक रोड़ा उत्पन्न करके समय का दुरुपयोग न किया जाय।

[श्री राजनारायण]

हम फिर सरकार से निवेदन करेंगे, आग्रह करेंगे कि सद्बुद्धि सरकार में आए, वह हमारे सुझाव को माने और इसको प्रवर समिति में ले जाने की विशेष अनुकम्पा दिखाए। इन्हीं शब्दों के साथ मैं इस समय बैठता हूं।

SHRI N. PATRA (Orissa): Mr. Vice-Chairman, Sir I wholeheartedly support the State Agricultural Credit Corporations Bill, 1968. Without going through the Bill, my friends opposite who spoke just before me, wanted to minimise the utility of the Bill. The background of the Bill is that the co-operative institutions in the country though they have been successful in Maharashtra, Gujarat and in the southern region, have failed to provide adequate credit facilities to the needy people in the eastern parts of India. Our major problem is the food problem. In spite of two decades of independence, we still depend on foreign countries for our food. It has been voiced in this House several times that the smaller tillers, people who have got holdings below the economic level, are not properly getting their agricultural needs. The times have changed now. The pattern of agriculture has also changed. Due to the population growth, the extent of land which we have got is insufficient. Therefore, the question of intensive agriculture or scientific agriculture to solve our major problem, the food problem, has been taken on hand. For scientific and intensive agriculture, which is also called modern agriculture, credit is required in a large measure. For scientific and modern agriculture, credit should be intensive. Credit has to be pumped into the rural sector. So a committee was set up under the chairmanship of Shri P. C. Bhattacharya and Shri Vaikuntlal Mehta, a Gandhiite, a foremost co-operator in the country as one of its members. That committee found that certain regions of the country—the States of Rajasthan, Bihar, Assam, Orissa, and West Bengal—were backward in the co-operative field and they needed proper attention. So on the basis of its recommendations this Bill has been brought forward to help the agriculturists.

Now doubts have been raised by some hon. Members that it will not serve any useful purpose, without going into the contents of the Bill ... mentioned several times that vested interests had been created in this co-operative organisation. I also find that there has been some obstruction for the movement because of vested interests. Some people who are now at the helm of affairs of these co-operatives which have miserably failed to cater to the needs of the agriculturists, are against this measure. My friend from Assam, where the co-operatives movement has not gone to the extent it should have, to help the agriculturists, says that the Bill, if passed, will wipe out the co-operative movement. The intention of the Bill is not to wipe out the co-operative movement. It is only in those States where the co-operative movement is weak or where it has failed that the State Agricultural Credit Corporation has to be formed. It is not a competitive organisation. Therefore, there is no basis for any doubts as my hon. friends have expressed. I am also a co-operator. I was the Vice-President of the State Land Mortgage Bank, Orissa, previously, and I am now President of the Land Mortgage Bank. I am one of the foremost co-operators. Therefore, when we are going in for intensive, scientific agriculture, when the co-operative movement has failed to meet adequately the requirements of the people, when a lot of credit is going to be needed, and when the Government is going to help and strengthen the co-operative sector, why should doubts arise? We should not be misguided by vested interests. Our friends must not allow the vested interests to have their full play. So, they should not also go against the Bill.

About the appointment of directors, when the Government is investing their money, the money of the tax-payers, in this organisation, they say that everybody from the beginning has to be elected. How can that be? In the beginning, there are two people to be elected. And it is not the intention of the Bill that this organisation should be a permanent one. They say that it will be a temporary feature. Therefore, we should all support this Bill and not be misled by people who have created vested interests in the organisation. I fully support this Bill.

SHRI G. A. APPAN (Madras): Mr. Vice-Chairman, Sir, I went through the whole of the State Agricultural Credit

power on the Central Government and on the Reserve Bank in the appointment of the Managing Directors and Directors. It cannot be said that due democratic principles are adhered to here in the appointment and in the selection or nomination of these officials. I have my own doubts based on my past experience. In most of these corporations or institutions or boards, vested interests are created. I have my own regard for the co-operative movement and I have my fears also. One defect in the co-operative movement which I have always been voicing through the various platforms and through the official circles has been that a large portion of the profit is being ploughed into the reserve fund and kept as capital reserves. Now, generally we feel that in any business any profit more than 6 per cent or 10 per cent is a greedy proposition and that it will have to be avoided. But in this Bill two funds have been provided; one is the Reserve Fund and the other is the Stabilisation Fund. It is really surprising and fearful to note that for each of these two funds, 15% and 15% of the net profit before declaring any dividend has to be appropriated. That means, not less than 30 per cent of the net profit goes to these funds. How can an investor or a State Government or the Central Government or a co-operative unit investing its money in such a corporation expect a profit over and above this and if they should be allowed such a profit, it would practically be to the detriment of the consumers or the people who would like to derive any benefit from it by way of loans. I really wonder whether in the present time, such a statutory organisation as this can do anything useful to the country and to the people when it expects to make a profit over 30 per cent? No, I don't think so. Moreover, many benefits are given to the officials concerned. I really wonder if the Minister or the ministerial ranks could have ever gone into the various provisions regarding the appointment of, and the benefits that are given to, these officials and about the undue protection that is given to the Managing Director, the Directors and the officials at the higher level. Officials only in the lower ranks have to answer if there is any loss. Those people have to explain their own difficulties and they are also taken to task. But here it is said, Mr. Vice-Chairman, Sir, that the higher ranks are immune from any loss or deficiency or fault or anything like that. In good faith we have to naturally exonerate them. But indeed most senior people under the cloak of official protection do all sorts of atrocities. Likewise they do all sort of irregularities. Many of them appoint their own people as they please, and give promotions also to their own relatives and favoured few. The question of appointment of fully qualified people will have to be strictly adhered to. Strangely enough, many of the normal terms and conditions of appointments, the duties, the functions and regulations of business, official routine, etc. have been unnecessarily added in this Bill. That is all a routine. In a Bill like this all these things need not be incorporated.

Even in the appointment of directors and managing directors for the State Corporations the Central Government has to interfere with unrestricted resposibility according to this Bill. This will be an unrestricted privilege, undue patronage or a discriminatory privilege that the Central Government and the Reserve Bank would assume to enjoy for themselves. Sir, all these things will have to be looked into and avoided. In the presentation of accounts and audit reports there is a Company Secretary's examination conducted by the Government of India. There are many persons who have appeared for this tough examination, who have passed it and who have won the diploma, but who are not able to enter into such good jobs. There are not able to get goods jobs, though fully qualified. Unfortunately these people are not given good job in the Government service though they have passed the Central Government's examination. Such good jobs are given to the favoured few by irregular means, by back door methods. All these things will also have to be looked into. They are not able to get jobs in many of the banking organisations also. These institutions and highups there deliberately refuse and ignore the claims of the Scheduled Caste people for jobs. Here also, Mr. Vice-Chairman, Sir, you do not know my heart burns. Though 20 to 25 per cent of jobs are reserved for us as it is said though we produce the majority of the national wealth by dint of our hard work, we are not recognised in the higher ranks in the service, as the Commissioner for Scheduled Castes's report would indicate. Many officers do not even care for us. Sir, though there are people fully qualified

[Shri G. A. Appan]

in banking and for administration the appointments here are becoming a favourite subject for the cooperative people alone. But people who are lawyers, people who are economists, who are accountants and auditors, who are administrators, all should also be given chances and opportunities to fill these posts rather than giving undue preference to those in the co-operative sector alone. The honourable Minister will have to give a guarantee to the Parliament that in every cadre, in every category, the Scheduled Caste people will find a place, according to 20 per cent of their cadre strength.

Sir, here regarding the presentation of accounts and audit, the first report comes after three years. Why cannot the accounts be presented in a shorter period? The people in shops present their accounts every month. They are able to close their accounts regularly every month. Then only we will be able to know that the Government's money, the poor man's money, is safely protected and guarded. So I would impress that like all other banks and business firms the accounts of the co-operatives also should be audited and brought before the public every month. Here it is said that the accounts will be presented only once in a year, that too after three years and at an interval of three years. This is very ridiculous. The ministerial ranks should have gone into this with their open eyes. I do not think they would have done it. When an ordinary person like myself could find all these things, if they had looked into all these things with open eyes they would not have allowed these lapses to pass and creep in stealthily. It seems it is the vested interests who have drafted this Bill. I think this Bill should again go to a very competent Select Committee, not composed of people who do not know even accounts but of competent persons. There are some people like that also.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI) : There will be M.Ps.

SHRI G. A. APPAN : I would request the honourable Minister to please see that it goes into competent hands, a Select Committee or a Parliamentary Committee or an Advisory Committee or a Consultative Committee or anything like that, to see that all these things are once again gone into and the accounts are passed every six months or at least every year and that the Scheduled Castes will also find their place in all cadres including that of the directors and the managing directors and higher ups up to 20 per cent.

श्री एस० डी० मिश्र (उत्तर प्रदेश) : उप सभाध्यक्ष महोदय, यह जो बिल है, सचमुच में भारत सरकार की जो किसानों के प्रति चिन्ता है, खेती के प्रति चिन्ता है, शायद उसी का नतीजा है और इसके लिए मैं उन्हें जरूर बधाई देता हूं कि वे कितने चिन्तित है क्योंकि ऋण जो है वह किसानो के लिए बहुत आवश्यक है । अगर किसी उद्योग के लिए ऋण चाहिये तो उसको बहुत मे सामान की जरूरत होती है । लेकिन अगर देखा जाय तो पिछले 15 वर्षों में या 17 वर्षों में, जब से योजनाकाल शुरू हुआ, तब से जहां कृषि का उत्पादन $5\frac{1}{2}$ करोड़ से बढ़कर अब जाकर $9\frac{1}{2}$ करोड़ हुआ है यानी करीब दुगना हो गया है । लेकिन 1952 में जहां किसानों को ऋण केवल 22 करोड़ रुपया दिया जाता था, ये राउन्ड फिगर्स ह जो हमे स्वयं मिनिस्टर साहब ने दिये हैं, वह पिछले साल लगभग 400 और 450 करोड़ रुपया हो गया है ।

एक माननीय सदस्य : 400 करोड़ रुपया ।

श्री एस० डी० मिश्र : इसका मतलब यह हुआ कि जहां उत्पादन दुगना हुआ वहां ऋण कम से कम 8 गुना तो ज्यादा दिया गया है । इसके माने यह नहीं है कि इससे अधिक की आवश्यकता नहीं है । भारत सरकार ने स्वयं ही कई कमेटियां बनाई और सरकार इसमें बहुत तेज है क्योंकि जब उसके सामने कोई समस्या आ जाती है तो वह कमेटी बना देती है और नतीजा निकालती है । अगर वह एक कमेटी के नतीजे से सहमत नहीं होती है, तो दूसरी कमेटी बिठलाकर उस नतीजे को उलटा देती है और उससे सहमत हो जाती है । ऐसा तो उन्होंने किया ।

पंत जी यहां पर ह और उप मत्री जी भी यहां पर बैठे है, इसलिए मै उन्हे याद दिलाना चाहता हूं कि 1946 में जबकि हमको आजादी नही मिली थी, उस समय एक ऋण सबधी कमेटी बिठला दी गई थी । डा० गाडगिल जो इस समय प्लानिग कमीशन के डिप्टी चेयरमैन है, उन्हे इस कमेटी का चेयरमैन बना दिया गया था । उस समय इस कमेटी ने सिफारिश की थी कि क्रेडिट कारपोरेशन कार्य के लिए एक कमेटी बना दी जाय । लेकिन 1952 में जब प्लान बनने लगा, तो प्लानिग कमीशन ने और भारत सरकार ने यह निश्चय किया कि हम क्रेडिट कारपोरेशन नही बनायेगे और हम खास तौर से सहकारी, किसान सबधी, खेती सबधी जो हमारी प्रिसिपल एजेन्सी है, सहकारी संस्था, वह बनायेगे । 15 वर्ष तक उन्होने इसी का उपयोग किया । मै यह नही कहता कि यह कार्य अच्छा हुआ । इस कार्य मे अनेक कमिया है और मै चाहूगा कि इस कार्य मे सुधार हो । लेकिन इन 15 वर्ष तक कार्य करने के बाद आप स्वय नतीजे को देख सकते है । हमने इस सबध मे पूरे देश के आकडे दिये लेकिन मै 5 राज्यो की बात ही कहना चाहता हू जिस के सबध मे यह बिल लाया गया है । 1952 में 22 करोड रूपये मे 2 करोड़ रुपया किसानो को मिला था । मै यह राउन्ड फिगर मे कह रहा हूं । पिछले साल इस चार सौ करोड मे से लगभग 50 करोड रुपया सहकारिता के जरिये किसानों को दिया गया है और यह स्टेटमेट मेरे सामने है जिस को मै आप के सामने पढ कर सुनाता हू । सेन्ट्रल को-आपोरेटिव बैंक्स का लोन सन् 1965–66 मे आसाम मे 72 लाख, बिहार मे 894 लाख, उडीसा में 1069 लाख, राजस्थान मे 1210 लाख, वेस्ट बगाल में 1859 लाख, जिस की पूरी संख्या मिला कर लगभग 50 करोड़ होती है । यह तो दुर्भाग्य की बात जरूर है कि 400 मे से केवल 50 करोड उन को मिला क्योंकि आबादी इन 5 इलाकों की लगभग अगर जोडी जाय तो 12 करोड़ होती है और यह 12 करोड़ की संख्या करीब करीब इस देश की आबादी की चौथाई है या कम से कम 23 फी सदी होती है । 23 फीसदी आबादी के लिये दस पर सेट लोन देना यह जरूर एक ऐसी चीज है जिस मे मालूम होता है कि किसानों को जरूर कम ऋण मिला । तो यह चिन्ता की बात अवश्य भारत सरकार के लिये है और मेरी पूरी सह नुभूति उस से है । अब आप देखे कि 1960 मे इन्फार्मल ग्रुप बनाया गया कि जिस का नतीजा निकल रहा है यह बिल श्री पी० मी० भट्टाचार्य गवर्नर रहे हैं या चेयरमैन रहे हैं उस के । सन् सभव है कुछ गलत हो, 60 या 61 हो सकता है, लेकिन 1965 मे उन्होने रिपोर्ट दी कि क्रेडिट कारपोरेशन्स बनाये जाय, 5 स्टेट्स मे । मै यह कह सकता हू कि जिस तरीके से उन्होने रिपोर्ट दी और उस के बाद फिर एक फालो अप कमेटी बनायी गयी मिनिस्ट्री की, उन्होने जिस तरह से रिपोर्ट दी, मेरे पास उस की प्रतिलिपिया है । पूरे तौर से उन बातों का समावेश इस बिल मे नही हुआ । आखिर आप पहले हमे यह बता दे कि जहा-जहा कमजोर चीजे है उन का आप रिप्लेसमेट करना चाहते है । अगर यह भारत सरकार की नीति है कि को-आपरेटिव्ज के जरिये अब काम नही होगा तो हम समझ सकते है । आप साफ साफ कह दे कि आप दूसरी एजेंसीज या मल्टी एप्रोच के बडे हामी है खास कर एग्रीकल्चर मिनिस्ट्री और फाइनेंस मिनिस्ट्री का एप्रोच पा कर । मल्टी एजेंसी एप्रोच अब प्लानिंग कमीशन ने निकाला है और प्रिसिपल होगी को-आपरेटिव एजेसी और वह जहां जहा कमजोर होगी उसे वे मजबूत करेगे । मै मानता हूं कि वह राजस्थान, उड़ीसा, बंगाल, बिहार, इन सब मे वह कमजोर है । क्या आप मानेगे कि खेती केवल शार्ट टर्म लोन और मीडियम टर्म लोन से बढ़ जाती है, लाग टर्म लोन्स से नही बढ़ती ? तो आप ने लांग टर्म लोन का क्या किया ? क्या यह आप नही मानते कि इन्ही पाच राज्यों मे लाग टर्म लोन की और भी ज्यादा दुर्दशा है । लैंड डवलपमेट बैंक और भी ज्यादा खराबी करते है । तो आप यह अधकचरी राय अपने दिमाग मे रख कर क्या अधकचरी बात बिल मे

[श्री एस० डी० मिश्र]

रखते हैं ? अगर आप की यह राय है कि किसान को लम्बी अवधि का कर्जा नहीं चाहिये, दो वर्ष का या 5 वर्ष का कर्जा चाहिये, लम्बी अवधि का नहीं चाहिये तो मै आपसे सहमत हूं कि लांग टर्म की बात इस में न लायी जाय। तो मेरे कहने का मतलब यह है कि आप ने पूरी तरह से इस को सोचा नहीं। किसी कमेटी ने कुछ कहा, किसी ने कुछ कहा, यहां का पैर, वहां का हाथ, इधर का सिर लगा कर आप ने एक ऐसा जानवर खड़ा कर दिया है जिस को न हम आदमी कह सकते हैं, न शेर कह सकते हैं, न गीदड़ कह सकते हैं, और न रीछ कह कहते हैं, न ही बंदर उसे कह सकते हैं, कोई पूरी कंप्लीट पिक्चर नहीं है। यह वित्त मंत्रालय उसे बंदर बना कर नचा दे यह दूसरी चीज है।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : यह जानवर कब से बनना शुरू हुआ ?

श्री एस० डी० मिश्र : इस देश में यह बहुत दिनों से बन रहा है।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : शायद इस जानवर को बनाने में आप का भी हाथ रहा हो।

श्री एस० डी० मिश्र : इस देश में यह बहुत दिनों से बनता हैं, लेकिन दुर्भाग्य है इस बात का कि एक अंतिम सीमा तो आनी चाहिये कि ऐसा न हो। अब आप देखे कि करना क्या चाहते हैं। यह सोचते हैं और शेयर कपिटल एक करोड़ से 5 करोड़ तक देना चाहते हैं उसको और 15 टाईम्स टू 10 टाईम्स उसके वर्किंग का, लोन का लोनिंग कैपेसिटी देना चाहते हैं। मैं एक चीज आप से कहना चाहता हूं उपसभापति जी कि आप कर्मशियल बैंक्स की पिक्चर देखिये। आज कर्मशियल में लगभग 50 करोड़ रुपये का शेयर कैपिटल है कंट्री भर में, लेकिन उन का डिपाजिट जो है करीब-करीब वह साढ़े तीन हजार करोड़ हो गया है। 50 से अगर आप संख्या करें तो करीब-करीब 70 टाइम्स हुआ। आप को-आपरेटिव्ज को जो थेयर दे रहे हैं तो आप कहते हैं कि 70 टाइम तक आप डिपाजिट भी, लोन भी नहीं ले सकते। यहां आप कहते हैं कि दस तक आप ले सकते है। अगर किसी की हालत विशेष हो तो 15 गुने तक आप दे सकते हैं। तो यह डिस्क्रिमिनेशन क्यों ? फिर आप यह बतायें आप बात साफ रखिये कि 5 वर्ष के बाद भी हम एग्रील्चरल क्रेडिट कारपोरेशन को कंटीन्यू करेंगे और आप साफ कहिये कि वहां को-आपरेटिव्ज अच्छा काम नहीं करतीं। वहां को-आपरेटिव एजेंसी ठीक नहीं है। उस का रिप्लेसमेंट हम करेंगे। आप यह न कहिये कि हम 5 वर्ष बाद इन को वापस कर लेंगे क्योंकि आप की वापसी की कहानी बहुत अच्छी नहीं है। मैं आपको बताता हूं कि एग्रीकल्चरल सप्लाई कारपोरेशन बन गया करीब 5 वर्ष पहले एक स्टेट में, उत्तर प्रदेश में। उपसभापति जी, मैं और आप उसी स्टेट के हैं और वित्त मंत्री जी भी उसी स्टेट के हैं। वहां 5, 7 वर्ष पहले एग्रीकल्चरल सप्लाई कारपोरेशन बन गया और तब कहा गया कि अब मत बनाओ। डबल और मल्टी एजेंसी एप्रोच मत करो। उन्होंने कहा कि हम 3 या 5 वर्ष में इसको विदड्रा कर लेंगे। आज नतीजा यह हुआ कि जितनी मार्केटिंग सोसाइटीज़ उत्तर प्रदेश में हैं, जो फर्टिलाइजर का काम करती भी थीं, जो अच्छा काम भी करती थीं, सब अच्छा काम नहीं करती थीं, कुछ ही अच्छा काम करती थीं, उन को इस एग्रीकल्चरल सप्लाई कारपोरेशन ने रिप्लेस कर दिया और को-आपरेटिव्ज़ को कमजोर कर दिया।

मैं दूसरी बात कहता हूं आप से, तकावी की। अभी एक पटेल कमेटी हुई थी--बी० पी० पटेल कमेटी, वे आजकल शायद हेल्थ मिनिस्टर के सेक्रेटरी हो गये ह। सात वर्ष पहले उन की एक कमेटी एप्वांट हुई थी और इस लिये एप्वाइंट हुई कि जो तकावी दी जाती है गवर्नमेंट के जरिये एग्रीकल्चर और नान-एग्रीकल्चर परपजेज के लिये विसाविस को-आपरेटिव्ज, उस में क्या इंप्रूवमेंट लाया

जाय। और मुझे पूरा भरोसा है कि मंत्रियों ने उसे पढ़ा होगा, उस रिपोर्ट को। उस रिपोर्ट ने यह सिद्ध किया कि जहां-जहां तकावी दी गयी खास तौर से बिहार, आसाम, उड़ीसा और इन पांच स्टेट्स में और उत्तर प्रदेश में, जो कि उस में नाम उस का नहीं है, वहां-वहां यह सिद्ध हुआ उपसभापति जी, कि ओवर ड्यूज अगर को-आपरेटिव्ज़ में 25 परसेंट रहे तो तकावी के ओवर-ड्यूज 50 परसेंट से 60 परसेंट तक हुए, यह लिखित रिपोर्ट है। कोई मौखिक बात नहीं है और यह बी० पी० पटेल कमेटी की बात है और उन्होंने रिकमेंड किया कि जहां जहां तकावी दी भी जा रही है गवर्नमेंट एजेंसी के जरिये उस को बंद कर के को-आपरेटिव के ज़रिये दी जाय और इन पांच राज्यों के मुख्य मंत्रियों और दूसरे प्रदेशों के मुख्य मंत्रियों ने यह निर्णय किया कि हम तकावी भी को-आपरेटिव्ज के जरिये देंगे। तो आज जो यह *एग्रीकल्चरल कारपोरेशन* बन रहा है उस से क्या होगा? मैं तो समझता हूं कि किसानों को खास फायदा न होगा इस से। उस में सरकार के अफसर आ जायेंगे जिस तरह का इस का कंपोजीशन है उस के कारण। लेकिन अगर करना ही है तो मेरा निवेदन है कि आप वह करिये जो आप के एडमिनिस्ट्रेटिव रिफार्म्स कमीशन की कमेटी आन को-आपरेशन ने रिपोर्ट दी है कि अगर इस देश को, सचमुच किसानों को पूरे ढंग से कर्जा देना चाहते हैं तो उसने हिसाब लगाया है कि 5 वर्ष के बाद करीब-करीब हजार करोड रुपया चाहिये। 400 करोड़ हो गया है और शायद लक्ष्य रखा गया है 700 करोड़ का। वह मैं समझता हूं कि पूरा होगा। उन्होंने यह कहा है कि तब रिजर्व बैंक का काम जो एग्रीकल्चरल क्रेडिट का है, उस से ले लिया जाय। उन को केवल कमर्शियल और इंडस्ट्रीज़ को देने दीजिये थ्रू कमर्शियल बैंक्स। उस ने यह रिपोर्ट दी है और खुद नेशनल लेविल पर आप बैंक आफ एग्रीकल्चर एण्ड को-आपरेटिव बनायें, जैसा कि जापान में है, फ्रांस में है, जैसा कि अमरीका में है। कोई यह नयी बात नहीं है। तो अगर वह बात ही होती है तो हम चारों तरफ डिस्ट्रलाइज करते हैं। उपसभापति जी, आप क्षमा करेंगे, एक बात और कहना चाहता हूं। पता नहीं भारत सरकार ने इस बात का पता लगाया है या नहीं कि 5 ही यह इलाके नहीं है जहां कि यह दुर्भाग्य की स्थिति है और जहां को-आपरेटिव एजेंसी कमजोर है। हम उस इलाके से आते हैं, ईस्टर्न यू० पी० से जहां की को-आपरेटिव कमजोर है। श्री गुलाब राव पाटिल के इलाके महाराष्ट्र और गुजरात की बड़ी चर्चा है कि वहां को-आपरेटिव बड़े अच्छे हैं। लेकिन मैं उनके मराठवाड़ा में हो आया। मराठवाडा में इनका जो इलाका है कम से कम पांच छः जिले, वे वैसे ही खराब है जैसे कि हमारा ईस्टर्न यू० पी०। आप एक पार्ट आफ द स्टेट के लिये कर रहे हैं। वहां एग्रीकल्चर क्रेडिट कोआपरेशन का कोई सेक्टर नहीं जायेगा। मेरा खयाल यह है कि आप अभी भी सोचें कि जितने डिस्ट्रिक्ट बैंक हैं जितने स्टेट बैंक हैं, आफ्टर आल यह जो आप का स्ट्रक्चर बनने जा रहा है को-आपरेशन का, यह स्टेट को-आपरेटिव बैंक्स का रिप्लेसमेंट होगा और यह वर्क लेगा डिस्ट्रिक्ट को-आपरेटिव एजेंसीज के जरिये या अपनी एजेंसीज के जरिये। तो उनको रिप्लेस कर के क्यों आप अपनी एजसी बना रहे हैं। अभी जो एजेंसी कमजोर है उसको मजबूत करने की कोशिश करिये।

अब मैं अंतिम एक बात कह कर बैठ जाता हूं। अभी तीन चार महीने पहले की बात है जब कलकत्ता में पांचों राज्यों के नान-आफिशियल्स इकट्ठा हुये थे और एक सेमिनार हुआ था . . .

वित्त मंत्रालय में राज्य मंत्री (श्री के० सी० पन्त) : मैं यह साफ कर दूं कि स्टेट को-आपरेटिव बैंक को खत्म नहीं किया जायगा। जहां स्टेट को-आपरेटिव बैंक काम करते हैं वे रहेंगे।

श्री एस० डी० मिश्र : मैं भी यही समझ रहा हूं और मैंने यह नहीं कहा कि वे खत्म हो रहे हैं। मैं यह कह रहा हूं कि आपने उसमें 25 लाख से 1 करोड़ तक की आज्ञा दी है। तो कुछ जगह सेंट्रल बैंक रिप्लेस होंगे और रिप्लेस कर के पांच वर्ष के बाद फिर आप सेंट्रल बैंक को रिवाइव करने की बात कहते हैं। मेरा कहना है कि आप इस पर पुन: विचार कर लें। आप बिल पास कराना चाहेंगे तो वह पास हो जायगा लेकिन मेरी समझ में इसमें बड़ी दिक्कतें आयेंगी और कोई विशेष लाभ नहीं होगा।

हां, मैं कलकत्ता में सेमिनार की चर्चा कर रहा था। उसमें जितने लोग थे उन्होंने युनैनिमसली यह प्रस्ताव पास किया था कि इसमें हमारे हित की बात नहीं है और जैसा कि एक भाई ने कहा कि दो प्रदेशों ने, जहां कि इस समय पीपुल्स गवर्नमेंट नहीं है, हां कह दिया, लेकिन वैस्ट बंगाल ने अभी तक हां नहीं कहा है। इसलिये भी आप को इस पर विचार करना चाहिये। मैं इसका विरोधी नहीं हूं। मैं इसके उद्देश्य से सहमत हूं लेकिन मैं समझता हूं कि आपने अभी पकाया नहीं है अपनी कच्ची हांडी में और आप चाहते हैं कि सामान पकाकर खा लिया जाय, तो कैसे हम लोग कामयाब हों।

SHRI KESAVAN (THAZHAVA) (Kerala): Mr. Vice-Chairman, Sir, I do not find myself to be in a position to support this Bill. I am glad that some of the Members from the other side also opposed this Bill. Sir, this Bill is not intended for the benefit of the poor peasants and also the middle class people of India. From the figures revealed on the floor of this House we happened to see that in 1963-1964 the assets of Birlas were only 292 crores but in 1967 his assets rose to 437 crores. So during a period of nearly four years they grew by Rs. 145 crores. If that is the case, what would have been his assets at the time of independence, that is, in 1947? They must be below Rs. 20 crores. During the course of 20 years this Government has managed to create a set of monopolists who are growing day by day like anything and now in agricultural sector also the Government wants to create some monopolies. Now in several States we find there are co-operatives working. Those co-operatives are owned and managed by the poor peasants and also the middle class people. The beneficiaries also are the poor peasants and middle class people. There are the State Banks, the District Banks, the Taluk Banks in the co-operative sector and they give loans to the poor agriculturists and also for fishing, for poultry farming, etc. For all such purposes they advance money as loan but under this Bill even Mr. Birla can form a poultry farm or he can form a husbandry and then he can ask for a loan. And mostly he will be benefited. Under this Bill even the owners of tea estates, rubber estates, cardmom estates and coffee estates can claim loans from these Credit Corporations. They are not excluded. So the beneficiaries under the Bill are the big monopolists and also the big landowners and not the poor peasants or the middle class people. In the co-operatives that are now functioning in the States these big guns have no voice, have no influence, because all those co-operatives are owned by the poor peasants. They are the shareholders. Of course the States are also there to help them but these big industrialists, monopolists and landlords have no place in those co-operatives. So the Government of India wants to help these monopolists and big landlords and it is for that purpose they now want to form these Credit Corporations in the States so that they can give money to these big landlords and big monopolists who will come forward with a farm, a fishery or a husbandry. These things can be formed by anybody; there is no restriction on that. So this is intended not for the poor toiling millions of India but to help the big monopolists and big landlords. I submit that if the Central Government wanted to help the poor people and if that was their intention this Bill is not going to achieve that object. The Government came forward with the Banking Laws (Amendment) Bill and they are coming with so many other Bills every day. They are coming with Bills after Bills but all of them are designed to help the monopolists and not the majority of the people in this country who are the workers and peasants and who are really starving. They are the persons who produce the wealth of the country but this

neasure is not intended to enrich them or to solve their problems and starvation. So my submission is that this Bill may be withdrawn. If the Government really wants to help the poor peasants and the small farmers and other middle class people they should come forward with another Bill under the provisions of which they may help them by giving loans to the co-operative societies formed by these poor people and managed by them. So my submission is that this Bill should be withdrawn.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The Minister will reply tomorrow. The House stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at fifty-eight minutes past five of the clock till eleven of the clock on Wednesday, the 11th December, 1968.

GIPN—S2—42 R. S./68—5-6-68—570